

**Case No. 4491/20
FIR no.10953/20
PS RG**

24.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

Accused is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak as they are being remanded for jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 05.11.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.09.2020

**Case No. 6110/18
FIR no.1549/18
PS RG**

24.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused persons.

It is informed by Ahlmad that despite efforts none of the accused persons or their counsel could be contacted.

In the interest of justice, no adverse order is passed for today.

Matter stands adjourned for today.

Both accused persons be summoned for NDOH.

Be put up for appearance of accused persons/FP on 15.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.09.2020

Case No. 2605/18
FIR no.156/14
PS RG

24.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused.

It is informed by Ahlmad that despite efforts neither accused nor his counsel could be contacted.

In the interest of justice, no adverse order is passed for today.

Matter stands adjourned for today.

In the interest of justice, accused be summoned for NDOH.

Be put up for appearance of accused/FP on 15.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.09.2020

**FIR no.594/14
PS RG**

24.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Fresh application for release of RC and cancellation of endorsement on behalf of the applicant/surety Goverdhan Verma has been received on the official E-mail ID of the court.

Present : Ld. APP for the State.

Sh. Rohit Sadana, Ld. Counsel for applicant/surety.

File is stated to have been already consigned to Record Room.

Be put up with case file on 25.09.2020 at 11.00 am through VC.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.09.2020

**FIR no.701/14
PS RG**

24.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Fresh application for grant of bail u/s 437 CrP.C on behalf of the applicant/accused Kishore has been received on the official E-mail ID of the court.

Present : Ld. APP for the State.

Sh. Nagendra Singh, Ld. Counsel for applicant/accused.

It has been submitted by ASI Rajeev that accused has been re-arrested after being declared PO in the present case. Case file is stated to have been already consigned to record room.

In view of the above submissions, be put up with case file on 25.09.2020 at 11.00 am through VC.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.09.2020

FIR no.768/20
PS RG

24.09.2020

Proceedings through VC

Today's court proceedings are being conducted through VC as undersigned is under Home Quarantine in view of the Covid-19 Protocol.

Fresh application for release of mobile phone make Redmi note 8 4164 on superdari on behalf of the applicant Rajesh Kumar has been received on the official E-mail ID of the court.

Present : Ld. APP for the State.

Sh. Bhagwan Jha, Ld. Counsel for applicant.

IO has filed his reply. Taken on record.

Instead of releasing the articles on superdari, I am of the considered view that the article has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and circumstances and law laid down by higher courts, articles in question i.e. **mobile phone make Redmi note 8 4164** as per seizure memo be released to the **rightful owner** on furnishing security bond as per valuation report of the mobile phone in question. IO is directed to get the valuation done of the articles prior to the release the same to the applicant as per directions of Hon'ble Supreme Court.

Panchnama and valuation report shall be filed at the time of filing charge sheet. Copy of this order be given dasti to applicant.

(Deepak Kumar-I)
MM (West)/THC/Delhi
24.09.2020